




**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 09.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 28/14	TP 60/16	For filing objections	397/ 398	Tabassum Modi Vs. Edumedia India Pvt. Ltd. & 4 Ors.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	AGRIMA KHANNA 9880769856	PETITIONER	
2.	P. NARAYANIA	Respondent No. 2	
3.	RISHI ANEJA 9880599908	Respondent No. 3	

ORDER

When the matter was taken up on call hour, both sides were present and again when the matter after completion of call over, no representation for both sides. List it on 12.02.2018 finally.


Member (T)


Member (J)

Contd:

ORDER

Counsel for R-4 and R-3 are present. Counsel for R-3 reported that he had filed memo for deletion of the name of R-3 on the ground that R-3 sold the share to R-2. Counsel for R-1 and R-2 reported that no objection of deletion of name of R-3. For petitioner side if any objection for deletion of name of R-3 for ^{from} petition. List it on 12.02.2018 for filing objection.


Member (T)


Member (J)